NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.73/2017

CP NO.146/Chd/Hry/2017

Application under Section 66 of the Companies Act, 2013.

In the matter of:

M/s Saraswati Packaging Industries Pvt. Ltd.

Plot No.17, Road No.8, DLF City Phase-I

Gurugram-122002 ...Petitioner/Applicant Company

Present: Mr. Pawan Kumar, Advocate for applicant-company

The main Company Petition is fixed for 03.10.2017.

Prayers made in this application are:-

a) Dispense with the requirement of publication of notice as directed vide order

dated 29.05.2017; or

b) Allow the publication of notice in other newspapers since the publication of

notice in 'Hindustan Times' and 'Jansatta' newspapers are very costly.

This application is taken up during vacation. The ground of urgency is that the

publication in the newspapers is to be made within the time as specified in the order passed

on 29.05.2017. Learned counsel for petitioner submits that the expenses of publication of

notice in the newspapers 'Hindustan Times' and 'Jansatta' would be around ₹70,000/- and

with the change of the newspapers the publication charges would be around ₹30,000/- to

₹35,000/-.

Having heard the learned counsel for applicant-company, I find no ground to change

the newspapers for publication of notice of hearing. The CA stands dismissed.

(Justice R.P. Nagrath)

Member(Judicial)